## **GOVERNMENT OF RAJASTHAN**

## **TRANSPORT DEPARTMENT**

## **NOTIFICATION**

Jaipur, February 24, 2021

In exercise of the powers conferred by clause (a), clause (c) and clause (cc) of sub-section (1) of section 4 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951), the State Government hereby makes the following amendment in this department's notification number F.6(179)Pari/Tax/Hqrs/2019-20/4 dated 10.07.2019, with effect from 01.04.2021, namely :-

## Amendment

In table of the said notification, against serial number 1, the existing item (b) of column 2 and entries relating thereto of column 2 and 3 shall be substituted by the following, namely :-

(b) any other transport vehicle not covered under	Rs. 1800 per 1000 Kg. of
any category above or vehicle such as Dumper,	G.V.W. or part thereof
Loader, Camper Vans, Trailers, Tipper, Cash	per year subject to a
Van, Mobile Canteen, Haul Pack Dumper,	maximum of Rs. 35000/
Mobile Work Shops, Ambulance, Animal	
Ambulance, Fire Tenders, Snorked Ladders,	
Auxiliary Trailers and Fire Fighting Vehicles,	
Hearses, Mail Carrier, Mobile Clinic, X-Ray	
Vans, Library Vans etc. having G.V.W. more	
than 16500 Kg.	
	Ambulance, Fire Tenders, Snorked Ladders, Auxiliary Trailers and Fire Fighting Vehicles, Hearses, Mail Carrier, Mobile Clinic, X-Ray Vans, Library Vans etc. having G.V.W. more

[No.F.6(179)/Pari/Tax/Hqrs/2021-22/4A] By Order of the Governor,

(Mahendra Kumar Khinchi) Joint Secretary to the Government